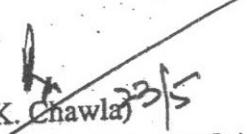


3485

OFFICE OF THE DISTRICT & SESSIONS JUDGE (HQs) : DELHI

CIRCULAR

Vide communication No. 2121/DHC/Gaz/G-10/2015 dated 24.04.2015 of the Hon'ble High Court of Delhi, it has come to be communicated that most of the Judicial Officers are not intimating or taking prior permission according to the Conduct Rules and as a consequence, it has been noticed that the Conduct Rules are being observed more in breach than in compliance. In pursuance of the orders given therein by Hon'ble the Chief Justice on the recommendations of the Inspecting Judges Committee, it is brought to the notice of all the Judicial Officers that any non-compliance with the Conduct Rules henceforth will be viewed seriously.


(A.K. Chawla)
District & Sessions Judge (HQs)
Delhi

No. 1088/15481-15631 I.P./Gaz/2015

Dated, Delhi the 23 MAY 2015

Copy forwarded to :

1. The Registrar General, High Court of Delhi, New Delhi with reference to letter referred to above.
2. The District & Sessions Judges of all court complexes at Delhi/New Delhi with the request to circulate the instructions of the Hon'ble High Court amongst the Judicial Officers under their control, for strict compliance. (west)
3. All the Officers of Delhi Higher Judicial Service and Delhi Judicial Service posted in Central District, THC Delhi and the Officers on deputation & under training, for strict compliance.


District & Sessions Judge (HQs)
Delhi

Handwritten notes:
25/5
D/C
circulation
part